

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 45  
IA No. 1681/99/2022  
In  
CP (IB) No. 210/Chd/Pb/2022**

**Under Section 95 of the Insolvency  
& Bankruptcy Code, 2016 and Rule  
11 of NCLT Rules, 2016**

**In the matter of:-**

Intec Capital Ltd.

...Petitioner-Financial Creditor

Vs.

Dalip Wadhawan

...Respondent-Personal Guarantor

**Present through Video Conferencing:**

Mr. Dhruv Parwal with Ms. Nidhi Saini, Advocates for in applicant  
IA No. 1681/99/2022 and for petitioner-financial creditor in CP  
(IB) No. 210/Chd/Pb/2022.

**IA No. 1681/99/2022**

This application has been filed by applicant for placing on record the report of the Resolution Professional under Section 99 of the I&B Code, 2016. The same is taken on record. List on 15.02.2023 for consideration.

**CP (IB) No. 210/Chd/Pb/2022**

2. Compliance of order dated 07.09.2022 has not been made by the petitioner. Let the same be made as directed in order dated 07.09.2022. The matter be listed on 15.02.2023.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

November 30, 2022  
YP